GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1307 ANSWERED ON:05.03.2013 INCIDENTS OF RAPE

Annayyagari Shri Sai Prathap;Bais Shri Ramesh;Baitha Shri Kameshwar ;Bali Ram Dr. ;Bhagat Shri Sudarshan;Bhujbal Shri Sameer ;Biju Shri P. K.;Bundela Shri Jeetendra Singh;Chavan Shri Harischandra Deoram;Choudhary Shri Bhudeo;Choudhry Smt. Shruti;Das Shri Bhakta Charan;Dubey Shri Nishikant ;Gaddigoudar Shri P.C.;Kashinath Shri Taware Suresh;Kurup Shri N.Peethambara;M.Thambidurai Dr. ;Mahajan Smt. Sumitra;Meghe Shri Datta Raghobaji;Muttemwar Shri Vilas Baburao;Panda Shri Prabodh;Pradhan Shri Nityananda;Rai Shri Prem Das;Rama Devi Smt. ;Rane Dr. Nilesh Narayan;Ray Shri Rudramadhab ;Sainuji Shri Kowase Marotrao;Scindia Smt. Yashodhara Raje;Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Shri Bhupendra ;Singh Shri Pradeep Kumar;Singh Shri Radha Mohan;Singh Smt. Meena;Siricilla Shri Rajaiah;Tarai Shri Bibhu Prasad;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of rape, both in urban and rural areas, have increased manifold in the country;

(b) if so, the number of rape cases reported during each of the last three years and the current year, State/UT-wise;

(c) whether the Union Government has advised the State Governments to educate/provide training to the police personnel to deal with the victims of rape with utmost sensitiveness;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to bring in a comprehensive legislation on rape in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (d): As per information provided by the National Crime Records Bureau (NCRB), the total cases of rape, State/UT wise for 2009 – 11 is given in Annexure.

Ministry of Home Affairs has sent a detailed advisory on Crime against Women dated 4th September, 2009 to all State Governments/UTs, wherein it has specifically advised the States / UTs to take steps in this regard.

(e): The Prsident of India on 3rd February, 2013 has promulgated Criminal Law (Amendment) Ordinance 2013 on crimes against women which enumerated all types of sexual crimes against women. It also proposes enhanced punishment for other crimes of sexual harassment against women. In addition amendments are made to the Criminal Procedure Code 1973 and Indian Evidence Act, 1872 to protect the rights of victims of sexual assault.